

(2022) 09 P&H CK 0015

In the Punjab And Haryana At Chandigarh

Case No : Criminal Appeal (SB) No. 997 Of 2022 (O&M)

Kulwant Singh And Others

APPELLANT

Vs

State Of Punjab

RESPONDENT

Date of Decision : 05-09-2022

Acts Referred:

Citation : (2022) 09 P&H CK 0015

Hon'ble Judges : Anoop Chitkara, J

Bench : Single Bench

Advocate : H.P.S. Sidhu, Harsimar Singh Sitta

Final Decision : Allowed

Judgement

Anoop Chitkara, J

1. Vide order dated 30.05.2022, this Court had granted interim anticipatory bail to the petitioners.
2. Learned counsel for the petitioners submits that in compliance of the order dated 30.05.2022; the petitioners have joined the investigation.
3. This fact has not been disputed by the learned State counsel on instructions from ASI Gurdev Singh. However, learned State counsel has opposed the bail. He further submits that in case this Court is inclined to give the bail to the petitioners then it should be subject to the strict and stringent conditions.
4. Given the nature of allegations, no pre-trial incarceration is required. Without commenting on the case's merits and the circumstances peculiar to this case, the petitioners make a case for release on bail.
5. Given above, the present appeal is allowed. The order dated 30.05.2022, is hereby made absolute.